NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 115(ND)/2016

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

CA NO.

SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2016

NAME OF THE COMPANY:

M/s. Navshiv Retail Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 621A/441

S.NO. NAME DESIGNATION REPRESENTATION

SIGNATURE

VISHALRAS C.S. In Pradue Company & other

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Ld. Counsel for the applicant submitted that the company has appointed Ms. Snehlata Sharma as Company Secretary of the Company with effect from 14.03.2016. Hence the default has been made good.

- The Deputy Registrar of Companies, NCT of Delhi & Haryana in his report dated 16.06.2016 has confirmed that a Company Secretary has been appointed on 14.03.2016.
- In that view of the matter and considering the fact that the default has since been made good, the offence under section 383A(1A) of the Companies Act, 1956 is hereby compounded by imposing fee as under:

Company

Rs. 4,69,250/-

1 Director (Mr. Naveen Rao)

Rs. 3,56,750/-

TOTAL

Rs. 8,26,000/-

The compounding fee be paid within 30 days.

| CHIEF JUSTICE M.M. KUMARI

PRESIDENT

[S.K. MOHAPATRA]

MEMBER(T)

Date: 11.08.2016

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